

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH Office of the Chairman, State Executive Committee

Ladakh Disaster Management Authority
Tele/Fax: 01982-257560, 01982-257435: e-mail: advisor-lg-ladakh@gov.in

Subject:-COVID-19 Management-Guidelines/instructions on Lockdown measures in the Union Territory of Ladakh-reg.

Order No:-12-DM(UTL) of 2020, Dated: -19.06.2020.

Whereas in exercise of the powers conferred under section 24 of the Disaster Management Act, 2005, the undersigned in my capacity as Chairman, State Executive Committee issued order No:-10-DM (UTL) of 2020 dated:-08.06.2020 under endorsement No:-DMRRR/UTL/SOP/COVID-19/2020/7802-7819 dated:-08.06.2020 (copy attached).

Whereas the number of COVID-19 positive cases have shown spike/increase in Ladakh.

Now therefore in partial modification to the aforementioned order, the undersigned hereby directs that the sub para 2 and sub para 4 of the Standard Operating Procedure (SOP) in respect of inbound passengers/travelers arriving in Ladakh both by air and road stands modified to the extent as under:-

"Sub para-2: All passengers arriving in Ladakh both by air and road shall, henceforth have to undergo seven days mandatory quarantine at their place of stay. In case they develop any symptoms they shall inform the District Surveillance Officer of the respective District immediately".

"Sub-para-4: On arrival or during the period of stay the inbound passengers may have to undergo a COVID-19 test".

(Umang Narula) IAS, Chairperson,

State Executive Committee,
Ladakh Disaster Management Authority,
(Advisor to the Lieutenant Governor)
UT of Ladakh.

No:-DMRRR/UTL/SOP/COVID-19/2020/8346-62 Dated: -19.06.2020. Copy to the:-

- Joint Secretary, Jammu, Kashmir & Ladakh, Ministry of Home Affairs, GOI.
- 2. Commissioner/Secretary, Health & ME/Civi Aviation/Information Department, Ladakh.
- 3. Inspector General of Police, Ladakh.

- 4. Deputy Commissioner Leh/Kargil.
- 5. Sr. Superintendent of Police, Leh/Kargil.
- 6. Director, Health & Medical Education, Ladakh.
- 7. All Heads of the Departments, UT of Ladakh.
- 8. Chief Medical Officer, Leh/Kargil.
- 9. OSD with the Lieutenant Governor for information of the Hon'ble Lieutenant Governor.
- 10. OSD with the Advisor to the Lieutenant Governor for information of the Advisor.
- 11. Pvt. Secretary to the Chairman/Chief Executive Councilor, LAHDC Leh/ Kargil for information of the HCECs.
- 12. Director, KBR Airport Leh.
- 13. District Informatics Officer, Leh for uploading on the UT Ladakh website.
- 14. Assistant Director Information, Leh/Kargil for necessary action.
- 15. President Hotel/Guest houses owners association, Leh/Kargil.
- 16. All religious heads of religious Organizations of Leh/Kargil.
- 17. Order file. (w.3.s.c).





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Subject:- COVID-19 Management-Guidelines/instructions on Lockdown measures in the Union Territory of Ladakh-reg.

Order No:-10-DM(UTL) of 2020, Dated: - 08.06.2020.

Whereas, the National Disaster Management Authority (NDMA), vide Order No.1-29/2020-PP dated:-17.05.2020 had extended the lockdown measures upto 31st May, 2020;

Whereas, in exercise of the powers under section 10(2) (I) of the Disaster Management Act, 2005, the Chairman, National Executive Committee of NDMA has issued directions vide order No.40-3/2020-DM-I(A) dated 30.05.2020 that the new guidelines as annexed with the said order will remain in force **upto 30**th **June, 2020**;

Now, therefore, under the directions of the aforesaid orders of NDMA and in exercise of the powers conferred under section 24 of the Disaster Management Act, 2005, the undersigned in my capacity as Chairman, State Executive Committee hereby directs that the following standard operating procedures (SOPs) and precautionary measures read with the guidelines/instructions as annexed in order No.40-3/2020-DM-I (A) dated 30.05.2020 shall be followed in Ladakh for effective containment of COVID-19 with effect from 8th June, 2020 till further orders. However, the provisions of lockdown will continue to remain in force in the notified containment zones within the Union Territory, Ladakh.

- All passengers arriving by air and road in Ladakh who are found symptomatic after screening, will undergo mandatory quarantine after which they will be tested for COVID-19. Such person(s) will be released from quarantine only once her/his test report is found negative.
- 2. All asymptomatic passengers arriving by air will self-monitor their health for 14 days or duration of their stay if less than 14 days for any COVID-19 related symptoms. In case, they develop any symptoms, they shall inform the District Surveillance Officer of the respective District immediately. However, the District Surveillance teams will continue to monitor their health status as per the laid-out protocol.

- 3. Incoming passenger(s) who is/are declared suspects in the Aarogya Setu app will mandatorily be home quarantined for 14 days. In case, they develop any symptoms, they shall inform the District Surveillance Officer of the respective District immediately. Such persons will be administered a COVID-19 test by the District Surveillance Officer and till such time their test report is declared negative, they will have to stay under home quarantine alongwith other family members.
- 4. All passengers arriving into Ladakh by road, but on urgent duty or short stay up to 7 days will self-monitor their health for any COVID-19 related symptom. Others with longer than 7 days of stay will undergo 14-day mandatory home quarantine and may have to undergo a COVID-19 test on arrival. The District Surveillance teams will continue to monitor the health status of all such arrivals as per the laid-out protocol.
- 5. Any person(s) reported with severe COVID-19 symptom will be isolated by the District Administration along with their contacts irrespective of the mode of travel.
- offices or coming in Ladakh on official duty or duty which entails visiting offices or coming in contact with large number of people, or tourists, must strictly follow COVID-19 precautionary measures such as hand sanitization, social distancing, wearing of face mask at all times during the course of their stay in Ladakh. In case, they develop any symptoms, they shall inform the District Surveillance Officer of the respective Districts immediately. Such persons will be administered a COVID-19 test by the District Surveillance Officer and till such time their test report is declared negative, they will have to stay under mandatory quarantine.
- 7. The personnel of Defence and Central Armed Police Forces returning to duty by road or special flights are exempted from the above provisions and shall be allowed to proceed to their respective Units/ Formations for necessary quarantine as per their internal procedures.
- 8. All Hotels and other hospitality services are permitted to open with 50% capacity, subject to the SOP of Ministry of Health and Family Welfare, Government of India dated 4th June 2020. Hotels/Guest houses that accept bookings for guests (irrespective of their mode of arrival) will maintain details of guests with entire travel history, ensure daily screening of all their guests and report any guest who is symptomatic to the District Surveillance Officer. Daily reports of screening will be submitted to the District Surveillance Officer by every Hotels/Guest houses of both the Districts in a devised format to be circulated by the respective District Magistrates
- 9. The owners of Hotels/Guest houses/Home stays must also ensure social distancing, availability of hand sanitizer at their lobbies, restaurants, lawns and business centers and ensure frequent sanitization of common areas and

spaces. The District Administration of the respective Districts shall get these facilities inspected periodically.

- All Shops, restaurants (including in hotels) will open in <u>Orange and Green categorized districts</u> including barber-shops, saloons and beauty parlours, subject to the SOPs of Ministry of Health & Family Welfare, Govt. of India dated 4th June, 2020. Detailed SOP will be issued by the Chairpersons of District Disaster Management Authorities for the various categories of shops. Detailed protocols containing precautionary measures to be followed for preventing spread of COVID-19 in each category of shops must be ensured. The District Magistrates will ensure regular inspections of shops/barber shops/restaurants/kitchens of restaurants etc.
 - 11. However, in Red Category District(s) the shops in the market complex/area will operate on the basis of the roster to be notified by the Deputy Commissioner concerned. Restaurants (including in hotels) can operate for home delivery and take away only. This will be subject to the SOPs of Ministry of Health & Family Welfare, Govt. of India dated 4th June, 2020.
 - There shall be regulated parking on roads of bazaars, market areas to prevent congestion and ensure social distancing.
 - 13. All offices and workplaces in the Union Territory shall be sanitized on daily basis and in accordance with the SOP of the Ministry of Health & Family Welfare dated 4th June, 2020. Every officer/official/employee will maintain sanitization facility outside their rooms and waiting areas, for each and every visitor and ensure compulsory wearing of face masks by each visitor. The office in-charge/head of the office will nominate an officer/official/employee by formal orders for ensuring that such hand sanitization and mask compliance by every visitor visiting their offices is ensured. Every office will ensure thermal temperature screening at the gate.
 - 14. Intra-district movement by private vehicles and taxis/cabs will be regulated by the existing SOP issued by the District Magistrate. Public transport will be allowed in Orange and Green category districts, barring the containment zones. Passenger Transport Vehicles (buses and mini-buses) will be permitted with up to 50% seating capacity by any operator for intra-district movement only for Green and Orange Category District. A detailed SOP for this movement will be issued by the respective District Magistrates.
 - Only approved movement of Individuals will be permitted between Red & Orange/Green category districts. Such approval will be issued by the District Magistrates of the originating districts, for movements due to health /deaths/official duty/other unavoidable reasons. Operating Procedure for such movement will be issued by the Chairpersons of District Disaster

- Management Authorities, ensuring maintenance of COVID-19 prevention protocols.
- 16. Permits for movement between States/UTs wherever required will be issued by the Divisional Commissioner, Ladakh. No specific pass would be required for entry into Ladakh. The District Magistrates will ensure continuation of screening and fumigation protocols at interstate/inter-UT/inter district borders. The District Magistrates will ensure data collection of every person entering Ladakh, and oversee that they follow the quarantine protocols as mandated under this order and district specific orders.
- 17. Religious places/places of worship will continue to remain closed for religious congregations, prayers, offerings. Tourists may be allowed to visit religious places for tourism purposes maintaining strict COVID-19 protocols. Operating Procedure for the purpose will be issued by the Chairpersons of District Disaster Management Authorities, ensuring maintenance of COVID-19 prevention protocols.
- 18. All schools, colleges, universities, educational/training/coaching institutions including Anganwadi Centres will remain closed. However, online/distance learning shall be permitted.
- 19. Cinema Halls, Gymnasiums, Swimming Pools, Entertainment Parks, Theatres, Bars and Auditorium, Assembly Halls and similar places shall remain closed.
- 20. Social/Political/Sports/Entertainment/Academic/Cultural/Religious functions and other large congregations will remain prohibited across the entire UT of Ladakh.

21. **NIGHT CURFEW**:

Movement of Individuals shall remain strictly prohibited between 9:00 p.m to 5:00 a.m except for essential activities. District Magistrates shall issue specific prohibitory orders in this regard under section 144 of CrPC.

- 22. All persons above 65 years of age, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes.
- 23. Marriage related functions, with not more than 50 persons maintaining social distancing is permitted, with prior permission required for the function in **Red Districts**.
- 24. Funeral/last rites related rituals are permitted with not more 20 persons maintaining social distancing. In case of a COVID-19 related death the prescribed protocol must be followed and prior permission be taken from the District Magistrate within formation to the Police authorities.



25. **Containment Zone Protocol**

The Government of India Guidelines relating to Containment Zone will be strictly followed. No relaxations will be available within the Containment Zone. The Deputy Commissioner will ensure 100% coverage of Aarogya Setu App among the residents of the Containment Zone, compulsory testing of all cases with SARI/ILI and other similar symptoms specified by MoHFW, GoI contact testing and house to house surveillance by special teams etc.

- 26. Use of Aarogya Setu App: With a view to ensuring safety in offices and workplaces, employers on best effort basis should ensure that Aarogya Setu is installed by all employees having compatible mobile phones. District Authorities may advise individuals to install the Aarogya Setu Application on compatible mobile phones and regularly update their health status on the app.
- 27. All the District Magistrates shall strictly enforce the aforesaid measures and national guidelines and National Directives for Covid-19 management (Annexure 1 of MHA letter dated 30th May, 2020). All the SOP's and instructions issued earlier by the respective District Magistrates or referred to in the Annexure will be deemed to have been extended till the validity of this order or modified otherwise. Any person violating the guidelines shall attract penal action under the Disaster Management Act, 2005

(Umang Narula), IAS

Advisor to the Lieutenant Governor, UT of Ladakh Chairperson, State Executive Committee Ladakh Disaster Management Authority

No:-DMRRR/UTL/SOP/COVID-19/2020/7802-7819 Copy for information to the:-

Dated: -08.06.2020.

- 1. Additional Secretary, Jammu, Kashmir &Ladakh, Ministry of Home Affairs,
- 2. Joint Secretary, Disaster Management, Ministry of Home Affairs, GOI
- 3. Commissioner/Secretary, Health & ME/Civil Aviation/Information Department, Ladakh.
- 4. Divisional Commissioner, Ladakh
- 5. Inspector General of Police, Lagakh.
- Deputy Commissioner Leh/Kargil.
- 7. Sr. Superintendent of Police, Leh/Kargil.
- Director, Health & Medical Education, Ladakh. 8.
- All Heads of the Departments, UT of Ladakh.
- 10. Chief Medical Officer, Leh/Kargil.

- 11. OSD with the Lieutenant Governor for information of the Hon'ble Lieutenant Governor.
- 12. Pvt. Secretary to the Chairman/Chief Executive Councilor, LAHDC Leh/Kargil for information of the HCECs.
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- 18. Order file (w3sc).